

## PAYMENT OF FEES

\* The fees may be paid in form of Cash / Money Order / Bank Demand Drafts / Cheques at the Office of Geographical Indications Registry, Intellectual Property Office Building, G.S.T. Road, Guindy, Chennai - 600032, Tamil Nadu, India.

\* Bank Demand Drafts/Cheques shall be drawn in favour of "Registrar of Geographical Indications" Payable at Chennai.

### THE FIRST SCHEDULE

[See rule 10(1)]

No. of Entry	On what payable	Amount in Rupees	Corresponding Form Numbers
(1)	(2)	(3)	(4)
1A	On application for the registration of a geographical indication for goods included in one class [Section 11(1), rule 23(2)].	5,000	GI-1
1B	On application for the registration of a geographical indication for goods included in one class from a convention country [Section 11(1), 84(1), rule 23(3) .	5,000	GI-1
1C	On a single application for the registration of a geographical indication for goods in different classes [Section 11(3) rule 23(5)].	5,000 for each class	GI-1
1D	On a single application for the registration of a geographical indication for goods in different classes from a convention country [Section 11(3), 84(1), rule 23(4)].	5,000 for each class	GI-1
2A	On a notice of opposition to the registration of a geographical indication under section 14(1) or an opposition to an authorised user Section 17(3)(e).	1,000 for each class	GI-2
2B	On a counter-statement in answer to a notice of opposition under section 14(2) or 17(3)(e) for each application opposed and in answer to an application under section 27 in respect of each geographical indication or in answer to a notice of opposition under section 29.	1,000	GI-2
2C	On application for extension of time for filing notice of opposition. [Section 14(1), 17(3)(e), 29(2), rule 41(5)]	300	GI-2
3A	On application for the registration of an authorised user of a registered geographical indication under section 17, Rule 56(1)	10	GI-3
3B	For renewal of an authorised user 18(2), rule 60(1)	10	GI-3
-	Form GI 3 A & B has been amended under GIG Rules (Amendment), 2020		
4A	For renewal under section 18(1) of the registration of a geographical indication at the expiration of the last registration. Rule 60(1).	3,000	GI-4
4B	On application under section 18(5) for restoration of geographical indication or an authorised user removed from the Register. rule 63.	1000 plus applicable renewal fee	GI-4
4C	On application for renewal under proviso to section 18(4) Proviso to rule 62 within six months from the expiration of last	3,500	GI-4

	registration of geographical indication.		
5A	On request for alteration of the address of the principal place of business or of residence in India or of the address in the home country abroad in the Register of Geographical Indications are authorised user, Section 28, rule 69.	300	GI-5
5B	On request to enter change in name or description of proprietor of geographical indication upon the Register.	300	GI-5
5C	On request for correction of any error in the name , address or description of the registered proprietor or the authorised user of a geographical indication. (Section 28(a)).	300	GI-5
5D	On application for the rectification of the register in Part B for the removal of an authorised user. Section 27, Rule 65.	1,000	GI-5
5E	On division of goods in a class or on division of an application made for registration of a geographical indication in different classes under proviso to Section 15, rule 23(7).	1,000	GI-5
5F	For a search under rule 22 in respect of one class.	500	GI-5
6A	On application under section 27 for rectification of the register or removal of a geographical indication or expunge or vary the Statement of the Case under rule 32(1) recorded in the Register or an authorised user from the register, Rule 65.	1,000	GI-6
6B	On application for leave to intervene in proceedings relating to the rectification of the Register or for the removal of a geographical indication or an authorised user from the Register. Rule 67 and 80(4).	500	GI-6
7A	On request for certificate of Registrar [other than a certificate under Section 69 or 78(1)]. Rule 96	300	GI-7
7B	Affidavit in support of statement of case or other documents required under the Act or rules.	Nil	GI-7
7C	On request for entry in the Register and advertisement of a note of certificate of validity of the Appellate Board. Rule 99.	200	GI-7
7D	On application for review of Registrar's decision.	500	GI-7
7E	On request to registrar for particulars of advertisement of a geographical indication	100	GI-7
7F	On request to Registrar for a duplicate or further copy of certificate.	200	GI-7
8A	Application for registration of a	1,000	GI-8

	geographical indications agent. Rule 107.		
8B.	On request for issuance of certificate as geographical indications agent. Rule 109.	1,000	GI-8
8C	For continuance of the name of a person in the Register of Geographical Indication Agent under rule 110; <ul style="list-style-type: none"> <li>- For every year (excluding the first year) to be paid on 1<sup>st</sup> April in each year.</li> <li>- For the first year to be paid along with the fee for registration, in the case of a person registered at any time between the 1<sup>st</sup> April, and 30<sup>th</sup> September.</li> </ul> N.B: A year for this purpose will commence on the 1 <sup>st</sup> day of April and end on the 31 <sup>st</sup> day of March following.	1,000	GI-8
8D	On application for restoration of the name of a person to the Register of Geographical Indications under rule 113	1,000 plus continuance fee under entry No.8C	GI-8
9C.	On application for extension of time not being a time expressly provided in the Act or prescribed in the rules. Rule 83.	300	GI-9
9B.	On application for leave to add or alter a registered geographical indication [except where the application is made by an or of a public authority or in consequence of a statutory requirement. Section 29.	300	GI-9
9A.	On application to Registrar for additional protection to certain goods. Section 22(2), rule 77(1).	25,000	GI-9
10A	On application for cancellation of an entry in the Register or to strike out goods. (Section 28(c) or (d)).	300	GI-10
10B.	Form of authorisation of agent in a matter or proceedings under the Act. Section 76, Rule 20	Nil	GI-10
11	On petition (not otherwise charged) for obtaining the Registrar's order on any interlocutory matter in a contested proceeding.	500	
12.	For inspecting the document mentioned in Section 78(1)- <ul style="list-style-type: none"> <li>a) relating to any particular geographical indication or authorised user thereof for every hour or part thereof;</li> <li>b) computer search (when made available) for every 15 minutes;</li> <li>c) Search of index mentioned in section 78 for every hour or part thereof.</li> </ul>	100  100  100	
13	For copying of documents (photocopy or typed) for every page or part thereof in excess of one page	10	